

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-III

(IB)-246 (ND) /2017

IN THE MATTER OF:

M/s. Spark Engineering (P) Ltd.

.....PETITIONER

Vs.

M/s. Unitech. Ltd

.... RESPONDENT

SECTION :

Under Section 9 IBC Code, 2016

Order delivered on 10.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Anirudh Das, Advocate
Mr. Aditya Mukherjee, Advocate

For the Respondent

: -

ORDER

Learned Counsel for the petitioner is present and submits that the arguing /leading Counsel is inconvenienced due to death in family and could not be present and therefore requires adjournment.

In view of above, the matter is adjourned to 22.8.2017.

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
10.8.2017